

Remittance Advice

Attachment Proceeding No. 14942 & 14943 of 2025

Recovery Certificate No. 8083 of 2024

**The Principal Officer / Chairman & Managing Director / CEO/Chief Post Master
All Banks, Post Offices and Mutual Funds in India**

1. It may be recalled that the Recovery Officer vide the subject attachment proceedings in Recovery Certificate No. **8083 of 2024** dated **September 30, 2024**, had directed attachment of Bank and Post Office accounts and Mutual Fund Folios of **LMR Green Realty Private Limited** [Defaulter] PAN: **AACCL1899B** in the matter of **IPO of Eco Friendly Food Processing Park Limited** against the total due of **Rs. 7,63,000/- (Rupees Seven Lakh Sixty-Three Thousand Only)** with further interest, all costs, charges and expenses, etc.
2. Whereas Notice of Demand dated September 30, 2024 has been sent to Defaulter and Notice of Attachment of Bank Account and Mutual Funds dated October 17, 2025 has been issued to you.
3. And whereas, the current amount of dues/liability to be recovered from the Defaulter by SEBI as on date are amounting to **Rs. 8,53,000/- (Rupees Eight Lakh Fifty-Three Thousand Only)**.
4. Accordingly, you are hereby directed to remit the amount to the extent of dues mentioned in para 3 above lying in the account of the Defaulter with your Bank /Post Office and redeem the units in the folios held by the Defaulter with your Mutual Fund to the extent of dues mentioned in para 3 above lying in the account/folio/s of the Defaulter(s) with your Bank/Mutual Fund/ Post Office, forthwith to SEBI by way of direct credit through EFT/NEFT/RTGS to A/c No. **SEBIRRDPE8083 of ICICI Bank, IFSC code - ICIC0000106** immediately and intimate these remittance details by email to vinayak@sebi.gov.in, rajank@sebi.gov.in and recoverynro@sebi.gov.in in the format given below:

1. Case Name and Recovery Certificate Number :	
2. Name of Payee :	
3. Date of Payment:	
4. Amount Paid :	
5. Transaction No. :	
6. Bank Details from which payment is made :	

Note: In the absence of confirmation of e-payment as per the above format, the credits made will not be accounted towards the dues

“हम हिन्दी में पत्राचार का स्वागत करते हैं।”

उत्तरी प्रादेशिक कार्यालय : प्लेट-बी, आठवीं मंजिल, ऑफिस टॉवर-1, एन बी सी सी कॉम्प्लेक्स, पूर्व किंदवई नगर, नई दिल्ली-110023
Northern Regional Office : Plate-B, 8th Floor, Office Tower-1, NBCC Complex, East Kidwai Nagar, New Delhi-110023 दूरभाष (Phone) : 011 - 69012998

प्रधान कार्यालय: सेबी भवन, प्लाट स. सी-4 'अ', जी-ब्लाक, बान्द्रा कुर्ला कॉम्प्लेक्स, बांद्रा (पूर्व) मुंबई - 400051 दूरभाष (Phone) : 022 - 26449000
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भारतीय प्रतिभूति
और विनियोग बोर्ड
**Securities and Exchange
Board of India**

5. This direction is issued in exercise of powers conferred under **section 28A of the SEBI Act, 1992 as amended by the Securities Laws (Amendment) Act, 2014 r/w section 220 to 227, 228A, 229, 232, the Second and Third Schedules to the Income-tax Act 1961 (43 of 1961) and the Income-tax (Certificate Proceedings) Rules, 1962 of the Income-tax Rules.**

Given under my hand and seal at New Delhi this 26th day of December, 2025.

SEAL



— *Signed*

RECOVERY OFFICER

राजन कुमार/Rajan Kumar
व्यक्ति अधिकारी एवं उप महाप्रबंधक
Recovery Officer & Deputy General Manager
भारतीय प्रतिभूति और विनियोग बोर्ड
Securities and Exchange Board of India
उत्तरी प्रादेशिक कार्यालय / Northern Regional Office
नई दिल्ली / New Delhi